An Act further to amend the Industries (Development and Regulation) Act, 1951.

Be it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:

1. This Act may be called the Industries (Development and Regulation) Amendment Act, 2016.

2. In the Industries (Development and Regulation) Act, 1951 (hereinafter referred to as the principal Act), after section 29D, the following section shall be inserted, namely:

“Nothwithstanding anything contained in any judgment, decree or order of any court, tribunal or other authority, any power exercised, or action taken or done or purported to have been taken or done, by the Central Government or, as the case may be, the State Government, shall be deemed to be, and shall always deemed to
have been, for all purposes, as validly taken or done or omitted to be done, as if the amendment made to the First Schedule by the Industries (Development and Regulation) Amendment Act, 2016 had been in force at all material times and no suit or claim or other proceedings shall be instituted, maintained or continued in any court, tribunal or other authority as such.”.

3. On and from the date of commencement of the principal Act, in the First Schedule, for the heading “26. FERMENTATION INDUSTRIES;”, the heading “26. FERMENTATION INDUSTRIES (OTHER THAN POTABLE ALCOHOL);” shall be substituted.

DR. G. NARAYANARAJU,
Secretary to the Govt. of India.